



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 7th OF JANUARY, 2026

WRIT PETITION No. 194 of 2026

SMT. ABHILASHA CHOUBEY

Versus

THE STATE OF MADHYA PRADESH AND OTHERS

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Appearance:

Shri Sheersh Agrawal - Advocate for the petitioner.

Dr. S.S. Chouhan - Govt. Advocate for the respondents/State.

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ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Corpus has been produced by Ms. Shashikala Uikey, Sub Inspector and Shri Lekhram Nadouniya, Sub Inspector of Police Station, Lordganj, District Jabalpur. She states that she has left her parental home on her own and does not wish to return to her parents' house. She further states that she is not in any wrongful confinement.

2. Since the Corpus is major and is not in any wrongful confinement, no further order is called for in this petition.
3. Petition is accordingly disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE